

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00500/2020

Jabalpur, this Friday, the 25th day of September, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Prasad Patro S/o Lt Shri Damodar Patro
 aged about 45 yrs. Occupation Chief Commercial Clerk,
 South Eastern Central Railway Bilaspur,
 Resident of Kashyap Home Near Verma Pan Center
 Beside Shiv Mandir, Devrideeh
 Bilaspur (CG) 495001,
 Mobile No. 9752485185

-Applicant

(By Advocate – **Shri Avadhesh Mishra**)

V e r s u s

1. The Union of India,
 through General Manager,
 SECR New GM Building
 Bilaspur (CG) 495004

2. The Principal Chief Personal Officer,
 Bilaspur Division SECR,
 New GM Building,
 Bilaspur (CG) 495004

3. The Sr. Divisional Personnel Officer,
 Bilaspur Division
 SECR, New GM Building,
 Bilaspur (CG) 495004

- Respondents

(By Advocate – **Shri Vivek Verma**)

O R D E R (ORAL)**By Ramesh Singh Thakur, JM:-**

This Original Application has been filed against the inaction on behalf of the respondent authorities whereby the representation of the applicant dated 04.07.2019 (Annexure A-1) has not been decided in terms of O.M. No. 19029/1/78 EIV (B) dated 31.08.1978 read with O.M. No. 21(1)/97/E.II(B) dated 03.10.1997, OM No. 21(2)/2008-E-II (B) dated 29.08.2008 and O.M. No. 21-a/2011-E.II(B) dated 05.08.2013 issued by Govt. of India Ministry of Finance Department of Expenditure.

2. From the pleadings it is submitted by the counsel for the applicant that the applicant belongs from the category of Person with Disability and was initially appointed as Group 'C' employee in the respondent's dept. against physically handicapped quota on 26.02.2001. That, no conveyance/transport allowance at the double rates is granted by the respondent authority to applicant from the date of his initial appointment to the financial year 2013 till twelve years as per aforesaid quoted office memorandums.





3. Counsel for the applicant further submits that as per Annexure A-4 the applicant is entitled for double Transport allowance as the applicant have 40% permanent disability.
4. Counsel for the applicant further submits that the applicant has filed the representation dated 04.07.2019 which has not been decided by the respondents till date.
5. At this stage counsel for the applicant submits that the applicant will be satisfied if the applicant may be permitted to file detail representation to the competent authority explaining all his grievances and the competent authority may decide the same in a time bound manner.
6. We have considered the matter and we are of the view that natural justice will be met if the respondents are directed to decide representation dated 04.07.2019 and the detailed representation which is to be filed by the applicant.
7. Therefore, the applicant is directed to submit the detail representation to the competent authority of the respondents within a period of one week. On receipt of such detailed representation the competent authority of the respondents shall decide the same within a further period of four weeks.

8. Needless to say that the respondents shall pass the speaking and reasoned order and the averments made in the detail representation shall be met while passing the final order.

9. With these observations the Original Application is finally disposed of at the admission stage itself.



(Naini Jayaseelan)
Administrative Member
rn

(Ramesh Singh Thakur)
Judicial Member